

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, (EXTRAORDINARY) PART II,
SECTION 3, SUB-SECTION (ii)]**

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 4th May, 2007.

14 Vaisakha, 1929 Saka.

NOTIFICATION NO. 42 /2007-Customs (N.T)

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise, Goa and authorises him to exercise the powers and discharge the duties conferred or imposed on Commissioner of Customs, Port Import, Chennai, for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Tulsyan NEC Ltd., Chennai and others, issued, vide, F.No.DRI/MZU/GRU/INV-02/TNEC/2006 dated the 1st February, 2007 by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, 13, Sir Vithal Das Thackersy Marg, UTI Building, Opposite Patkar Hall, New Marine Lines, Mumbai - 400020.

[F.NO.437/ 10 /2007-Cus.IV]

(Anupam Prakash)

Under Secretary to the Government of India